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**CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH**

**Review Application No.141/2005 in  
Original Application No.2875/2004**

**New Delhi, this the 18<sup>th</sup> day of July, 2005**

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M.K.Misra, Member (A)**

C.P.Abdul Rahoof ... Applicant

Versus

Union of India & Others ... Respondents

**O R D E R (By Circulation)**

**By Mr. Justice V.S.Aggarwal:**

Applicant (C.P.Abdul Rahoof) had filed Original Application No.2875/2004. On 1.6.2005, the same had been allowed but arrears were denied primarily on the ground that he was careless in signing the letter.

2. The applicant seeks review of the order contending that in Paragraph 20, it had been held that he had not voluntarily signed his resignation.

3. This is not an appeal against the said order. We find that otherwise there is no error apparent on the face of the record. Voluntarily signing something and carelessly signing something are totally different concepts. We find that order was consciously passed and there is no error apparent on the face of the record.

4. The Review Application is dismissed in circulation.

  
(M.K.Misra)  
Member (A)

  
(V.S.Aggarwal)  
Chairman